

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of September 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
10.9.2013 Tuesday At 10:30 A.M.	1.	117/MP/2013	POSO CO	Petition filed under regulation 24 read with regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009 and regulation 29-Power to Relax of Central Electricity Regulatory Commission (Fee and Charges of Regional Load Dispatch Centre and other related matters) regulations, 2009.
	2.	136/SM/2013	Suo-Motu	Default in opening of Letter of Credit in accordance with Central Electricity Regulatory Commission (Unscheduled Interchanges and related matters) Regulations, 2009
	3.	63/MP/2013 with I.A. No. 10/2013 & 27/2013	LKL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 18 & Regulation 32 of the CERC (Grant of connectivity, long term, and medium term open access in inter-state transmission and related matters) Regulations, 2009 for (a) relinquishment of long term of open access from 250 MW to 0 MW and (b) change in target region from Northern Region, Western Region to Southern Region.
	4.	79/MP/2013	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 and 17 of the power purchase Agreements dated 07.08.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	5.	81/MP/2013	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12,13 and 17 of power Purchase Agreements dated 07.08.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back- to back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Force Majeure events and Changes in Law.
	6.	167/MP/2011	NLC	Seeking approval for revision of Lignite Transfer Price of NLC Mines for the period 01.04.2014 to 31.03.2014 based on guidelines issued by Ministry of Coal on Mine Closure Expenses.
	7.	25/TT/2011 with I.A. No. 23/2013	OPTCL	Petition under section 62(1) (c) of the Electricity Act 2003 for determination of Transmission charges in respect of Transmission System of ORISSA POWER TRANSMISSION CORPORATION LIMITED (OPTCL) Comprising the 220 kV D/C Rourkela - Tarkera - Budhipadar - Korba (Orissa portion) line and associated substation bays with effect from 01.04.2004 to 31.03.2009 for transmission of power from NTPC power stations in Eastern Region (ER) to Western Region (WR).
	8.	155/GT/2013	NHPC	Revision of tariff for the tariff period 2009-14 in respect of Loktak Power Station .

	9.	19/MP/2013	PGCIL	Petition under section 79 (i) © read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.
	10.	20/MP/2013	PGCIL	Petition under Section 79 (i) © Read with Section 19 of the Electricity, Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility along with affidavit in support.
10.9.2013 Tuesday At 02:30 P.M.	1.	160/GT/2012	UPCL	Application under Regulation 20, 25, & 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations , 1999, Regulations 2,4 and 5 of the CERC (Terms and Conditions of tariff) Regulations, 2009 and section 62(1) (A) read with 79(I)(d) and 79(I)(f) of the electricity Act, 2003 for determination of Tariff for the 2X600 MW power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi district, Karnataka.
	2.	12/MP/2013	UPCL	Application filed under Section 79(I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.
12.9.2013 Thursday At 10:30 A.M.	1.	145/MP/2013	DNHPDC L	Petition for Adjudication of Disputes arising out of Power Purchase Agreement (Supplemental) dated 18.12.2012 entered into between the petitioner and Respondent. <i>(On admission)</i>
	2.	12/RP/2013	PGCIL	Review under regulation 103(i) of the CERC (Conduct of Business) Regulations 1999 of Order dated 09.05.2013 of the Central Electricity Regulatory Commission in Petition No 02/TT/2011 & 57/TT/2011 in the matter of approval of transmission tariff for Koldam-nalgarh 400 KV D/C (quad) Line along with bays at Nalagarh Sub Station (Proposed DOCO 01.04.2010) and Bays at Ludhiana (DOCO 01.04.2011) under transmission system associated with Koldam Hydro-electric Project for the tariff block 2009-14 period in Northern Region. <i>(On admission)</i>
	3.	344/2010	NDPL	Petition seeking exercise of powers under Electricity Act 2003 for issuing appropriate directions to the central generating stations.
	4.	143/MP/2013	TPDDL	Payment of UI payable from the Northern Region Unscheduled Interchange Pool Account Fund.
	5.	I.A. No. 26/2013 in Petition No. 274/2010	MPL	Interlocutory Application under Section 9.1 and 9.2 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 seeking in-principle approval of Additional Capital Expenditure of 2X525 MW Generating Units of Maithon Power Limited
	6.	140/GT/2013	NHPC	Petition under 79(i) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(I) (a) of the Electricity Act, 2003 and Regulation 6(I) & 9(2) of CERC (Terms and Conditions of Tariff) Regulations, 2009 for revision of tariff for the tariff period 2009-14 in respect of Baira Siul Power Station.
	7.	141/GT/2013	NHPC	Petition under 79(i) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(1) (a) of the Electricity Act, 2003 and Regulation 6(I) & 9(2) of CERC (Terms and Conditions of Tariff) Regulations, 2009 for revision of tariff for the tariff period 2009-14 in respect of Dulhasti Power Station.16.01.2013 .
	8.	142/GT/2013	NHPC	Petition under 79(1) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(1) (a) of the Electricity Act, 2003 and Regulation 6(1) & 9(2) of CERC (Terms and Conditions of Tariff) Regulations, 2009 for revision of tariff for the tariff period 2009-14 in respect of URI Power Station.
	9.	154/GT/2013	NHPC	Petition under 79(I) & 86 of the CERC (Conduct of Business) Regulations, 1999, Section 62(I) (a) of the Electricity Act, 2003

				and Regulation 6(l) & 9(2) of CERC (Terms and Conditions of Tariff) Regulations, 2009 for revision of tariff for the tariff period 2009-14 in respect of Rangit Power Station.
13.9.2013 Friday 10:30 A.M.	1.	155/MP/2012	APL	Petition for evolving a mechanism to meet the circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government.
	2.	159/MP/2012	CGPL	Petition for statutory framework governing procurement of power through competitive bidding.
17.9.2013 Tuesday At 10:30 A.M.	1.	10/RP/2013	DVC	Review of Order dated 08.05.2013. in Petition No.272/2010 filed by DVC. <i>(On admission)</i>
	2.	160/MP/2013	APCL	Scheduling and Dispatch of electricity from the Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar. <i>(On admission)</i>
	3.	10/RC/2013	SSL	Complaint under Section 142 of the Electricity Act, 2003.
	4.	119/MP/2013	PGPL	Petition under section 79 (1) (k) of the electricity Act, 2003 read with Regulations 3 (4) and 14 of the CERC (Terms and Conditions for recognition and issuance of renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.
	5.	127/MP/2013 with I.A. No. 16/2013	EMCO	Petition for grant of Connectivity, Long term Access and Medium Term Open Access in Inter-State Transmission and related matters.
	6.	138/GT/2013	DVC	Petition for approval of Tariff in respect of Mejia Thermal Power Station Extn. Unit 5 & 6 (2x250 MW) for 2009-14 alongwith Addl. Capex From 01.04.2009 to 31.03.2014.
	7.	156/GT/2013	NHPC	Approval of Generation Tariff of URI-II HE Project.
	8.	152/TT/2013	PGCIL	Petition for determination of transmission tariff for LILO of Kahalgaon-Patna 400KV D/C (quad) line at Barh S/S under Transmission System associated with Barh Generation Project
	9.	179/2009	PGCIL	Approval of incentive based on availability of transmission system of North Eastern Region for the year 2008-09.
	10.	118/2009	PGCIL	Approval of incentive based on availability of transmission system of Southern Region for the year 2008-09.
	11.	162/2009	PGCIL	Approval of incentive based on availability of transmission system of Northern Region for the year 2008-09.
	12.	196/2009	PGCIL	Approval of incentive under regulations-86 based on availability of transmission system of Eastern Region for the year 2008-09.
	13.	185/TT/2011	PGCIL	Determination for transmission tariff for 400 kV D/C Andal (DVC) Jamshedpur Section of Durgapur -Jamshedpur Transmission line and associated bays at Jamshedpur S/S under ERSS -I in Eastern Region from Ant. DOCO (01.01.2012) to 31.03.2014.
	14.	82/TT/2012	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff for Assets I: 765 KV Moga- Bhiwani T/L (anticipated DOCO: 01.04.2012) and Assets II: 765 KV Jattikalan-Bhiwani T/L (anticipated DOCO: 01.07.2012) associated with 765 KV system for Central part of Northern Grid Part-I, for Tariff block 2009-14 period in Northern Region.
	15.	58/TT/2012	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business)

				<p>Regulations 1999 CERC (Terms and Conditions of tariff) Regulations 2009 for determination of transmission Tariff for 765/400 Bilaspur pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt-1 with 3X80 MVAR Switchable Line Reactor, 3X80 MVAR Bus Reactor and 765/400 KV, 1500 MVA Auto-transformer 1 & 2 (ant. DOCO: 01.03.2012) under WRSS X Scheme in Western Region for tariff block 2009-14 Period.</p>
	16.	213/TT/2012	PGCIL	Petition for determination of Transmission Tariff of Baripada-Rengali T/L and associated bays at Keonjhar; and other assets associated with ERSSS-III.
	17.	84/TT/2012	PGCIL	Petition for determination of Transmission tariff for 400 KV D/C Baripada- Mendhasal Transmission line at Dubri and associated bays at Dubri alongwith one no. Bus Reactor at Dubri associated ERSS-III.
	19.	202/TT/2012	PGCIL	Petition for determination of Transmission Tariff of LILO of Kahalgaon-Biharshariff T/L, along with associated bays at Banka S/S, MVA ICT-II along with associated bays at Banka S/s and other elements in ER.
24.9.2013 Tuesday At 10:30 A.M.	1.	170/MP/2013 With I.A. No. 33/2013	JPL	Disputes pertaining to the Composite scheme of supply for power to Uttar Haryana & Dakshin Haryana Bijli Vitran Nigam Limited. <i>(On admission)</i>
	2.	86/MP/2013	THDCIL	Recovery of additional cost incurred consequent to pay revision of Employees and CISF for generating station of the petitioner-THDC India Limited. <i>(On admission)</i>
	3.	167/MP/2013	USDPCIL	Petition for direction and Orders as Considered appropriate to NLDC on the issue of Renewable Energy Certificate to the Petitioner. <i>(On admission)</i>
	4.	169/TL/2013	APCPL	For grant of transmission Licence to Aravali Power Company Private Limited (APCPL) for the 400 KV D/C Jhajjar-Mundka Transmission Line.
	5.	151/RC/2013	HMMIL	Application for change of category-IV License to Category -III for Inter State Trading of Power.
	6.	127/MP/2012 with I.A. Nos. 20/2013 & 28/2013	VTSL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by the Vemagiri Transmission System Limited. <i>(I.A.'s have been filed by Samalkot Pvt. Ltd.)</i>
	7.	128/TL/2012	VTSL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Vemagiri Transmission System Limited.
	8.	156/MP/2012 With I.A. No. 31/2013	SPGL	Misc. Application for the Termination of Bulk Power Transmission Agreement-Long Term Access Agreement dated 24th December, 2010 and Tri-Partite Transmission Service Agreement dated 15th December, 2011.
	9.	62/MP/2013	KBUNL	Adjudication of disputes between the KBUNL and BSPHCL.
	10.	83/MP/2013	SPPL	Illegal denial of Open access by the respondents in violation of Central Electricity Regulatory Commission (Open access in Inter-state transmission) regulations, 2008.
	11.	118/MP/2013	NETCL	Petition for Construction of 400 kV D/C Byrinihat to Bongaigoan section of Palatana- Bongaigaon transmission line at Technocity, Baridua, Raid Marwet, RiBhoi District, Meghalaya

	12.	175/GT/2013	TPL (UNOSUG EN)	Determination of tariff of UNOSUGEN 382.5 mw power Plant.
	13.	6/RP/2013	NTPC	Review petition against order dated 3.9.2012 and its Corrigendum dated 2.4.2013 in Petition No 184/2009 regarding approval of revised fixed charges of Talcher Thermal Power Station.
	14.	216/TT/2012	PGCIL	Petition for determination of transmission Tariff for 400 KV Line bays at Silchar S/S and Bongaigaon line of NETC IN NER.
	15.	108/TT/2012	PGCIL	Petition for determination of transmission Tariff for 2 No. of 220 KV Bays at Trivandrum under Transmission system associated with Kudankulum in SR.
	16.	102/TT/2012	PGCIL	Transmission Tariff for Combined Assets for transmission system associated with Northern Region Bus Reactor Scheme for tariff block 2009-14 period.
24.9.2013 Tuesday At 02:30P.A.M.	1.	85/MP/2013	WRLDC	Issues related to declaration of COD and Scheduling of M/S SASAN Power Limited, UMPP.
	2.	12/MP/2013	UPCL	Application filed under Section 79 (I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.

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(T.D. PANT)
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19.9.2013